

CIRCULAR NO. 121 OF 2019

Sub: Automatic deletion of MyCases in eCourts services Mobile Application.


Ref : Email dated 13th December, 2019 received from the Hon'ble High Court.

Complaints are received regarding automatic deletion of MyCases in eCourts services Mobile Application. Google Chrome had update on 10th December, 2019 and it cleared browser memory. As cases are saved in browser memory they are also deleted.

Accordingly, all Judicial Officers, Staff Members, Advocates and Litigants using eCourts services Mobile Application are hereby directed to use export option available in eCourts services Mobile Application at least once whenever new case is added in application, in order to save the case history. With the result, MyCases text file will be there in phone memory (local storage) and it could be imported from phone memory (local storage) to eCourts services Mobile Application and the user can search and access their cases.

In case the previous data is not exported as above before 10th December, 2019, the MyCases text file cannot be now restored. Henceforth precaution be taken to export MyCases list whenever new case is added in eCourt Mobile application.

Court of Small Causes)
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Mumbai: 17th December, 2019)


(Shri S. C. More)
Chief Judge